

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. III

Excise Appeal No. 50701 of 2019

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-300-18-19 dated 21.12.2018 passed by the Commissioner (Appeals), Goods & Service Tax, Central Excise and Customs, Bhopal).

M/s Vardhman Yarns

Plot No. A1-A6, Industrial Area
Phase-II, Mandideep, Raisen
Bhopal (M.P.)

Appellant

VERSUS

**Commissioner of Goods, Service Tax
& Central Excise,**

GST Bhavan
Administrative Area, Arera Hills
Bhopal (M.P.)-462011.

Respondent

APPEARANCE:

Sh. Rupender Singh, Advocate for the appellant

Sh. O.P. Bisht, Authorised Representative for the respondent

CORAM:

HON'BLE SH. P. V. SUBBA RAO, MEMBER (TECHNICAL)

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: 06.03.2023

The appeal is allowed by way of remand. For order, see order of date in Excise Appeal No. 53391 of 2018.

(P. V. Subba Rao)
Member (Technical)

(Binu Tamta)
Member (Judicial)

Pant